

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:4636
ANSWERED ON:22.05.2006
DAM SAFETY LAW
Pathak Shri Brajesh

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the States are being encouraged to enact Dam Safety Law;
- (b) if so, the names of States which have enacted such law; and
- (c) the investment required to increase the required irrigation capacity of the country?

Answer

THE MINISTER OF WATER RESOURCES (PROF. SAIF-UD-DIN SOZ)

- (a) A model bill for Dam Safety has been drafted by Central Water Commission in the year 2002 and the same has been circulated to all State Governments.
- (b) So far, none of the State Government has enacted Dam Safety Legislation. However, Government of Kerala has enacted "The Kerala Irrigation and Water Conservation Act, 2003" which includes a Chapter on "Constitution of Dam Safety Authority."
- (c) Irrigation being a State subject, the irrigation projects are planned formulated, executed and funded by the State Governments out of their own resources and as per their priorities. The amount required to complete the balance works in respect of 388 ongoing major/medium irrigation projects has been estimated to be of the order of Rs. 91,114 crore.